

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO.781/2014

IN THE MATTER OF:

Sidmark Sales Enterprises Pvt. Ltd. Applicant/petitioner
Vs.
Magnum Interiors Pvt. Ltd. Respondent

Order under Section 433(e) & 434 of the Companies Act, 2016
Order delivered on 10.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioner : Shri Abhigya, Advocate

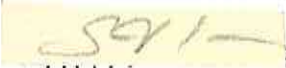
For the Respondent :

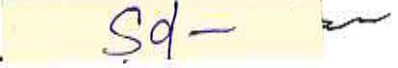
ORDER

Affidavit of service has been filed showing that petition was sent by speed post on 12.06.2017. At the hearing, learned Counsel for the petitioner has shown the tracking report to assert that the same was delivered to the addressee-respondent on 13.06.2017.

Issue notice to the respondent to show-cause why the petition be not admitted. Reply, if any, be filed before the adjourned date with a copy in advance to the learned Counsel for the petitioner.

List the matter on 01st August, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

10.07.2017
V. Sethi